

So, may I know, Sir, whether the hon. Minister is satisfied with the existing arrangement about the checkup on this kind of abuses of teleprinters and whether Government is aware that "The Indian Express," after having split up into a number of units, is using the teleprinter facility as if they were one single unit, and whether this has been sanctioned by the Government?

DR. P. SUBBARAYAN: Well, Sir, the unit which was in the name of "The Indian Express, Madras", has been changed and the name now is "The Indian Express, Madurai", and it is now to be registered.

SHRI BHUPESH GUPTA: No, there are two units.

DR. P. SUBBARAYAN: We have asked them to ask for a separate teleprinter circuit because they have divided the newspaper into several units.

SHRI BHUPESH GUPTA: So, may I ask whether this does not constitute an infringement of the law, when after having split up and having constituted two separate units, they are using the same licence and the same service for both units? Is it according to the law?

DR. P. SUBBARAYAN: I allowed them a certain latitude for the reason that they were taken by surprise and some time was given to them for applying for a separate circuit.

SHRI FARIDUL HAQ ANSARI: As was stated by the hon. Member on my right, is it a fact that this teleprinter had been misused for private purposes?

MR. CHAIRMAN: That is what he is trying to enquire.

DR. P. SUBBARAYAN: It has been misused and for that a penalty was imposed and that penalty has been asked to be paid. That I had said in answer to the question put by Mr. Bhupesh Gupta.

SHRI FARIDUL HAQ ANSARI: What is the penalty?

(No reply.)

SHRI BHUPESH GUPTA: Who was asked to pay the penalty? On whom exactly was the fine imposed?

DR. P. SUBBARAYAN: The person who misused the teleprinter was asked to pay the penalty.

SHRI BHUPESH GUPTA: I want the name, Sir, I am entitled to have the name.

MR. CHAIRMAN: That is not necessary.

DR. P. SUBBARAYAN: He knows it as well as I do. It is the "Indian Express".

SHRI BHUPESH GUPTA: That is not a person, Sir.

MR. CHAIRMAN: Next question, Mr. Dhage.

**REPORT OF ESTIMATES COMMITTEE OF
MYSORE LEGISLATIVE ASSEMBLY REGARD-
ING COMMUNITY DEVELOPMENT MOVE-
MENT**

*616. SHRI V. K. DHAGE: Will the Minister of COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state:

(a) whether he is aware of the news item appearing in the "Hindustan Times" of the 6th December, 1959 to the effect that the Estimates Committee of the Mysore Legislative Assembly has reported "that there has been no improvement in the economic conditions of the ryots and that the Gram Sevaks are misfits and are unable to solve the difficulties of the villagers"; and

(b) if so, whether he has seen the report of the Committee?

THE PARLIAMENTARY SECRETARY
TO THE MINISTER OF COMMUNITY
DEVELOPMENT AND CO-OPERATION
(SHRI S. D. MISRA): (a) and (b). Yes, Sir.

SHRI V. K. DHAGE: May I know, Sir, whether in this report it was stated that the Gram Sevaks did not take due interest and some of them did not know their job? If so, what has the Ministry done about it?

SHRI B. S. MURTHY: Sir, we have seen the report and it is being studied in the Ministry. But before we express our opinion, we are also awaiting the reactions of the Mysore State Government and also of the State Consultative Committee. In this connection, Sir, I may draw the attention of the hon. Member who has tabled the question, to page 11 of the report. I hope he has got the report.

SHRI AMOLAKH CHAND: No, he has seen it in the papers.

SHRI B. S. MURTHY: There the Estimates Committee has said that the Gram Sevaks must be increased in number and they are contradicting their own statement by asking for more Gram Sevaks and also by asking for more contribution from the Central Government. The paragraph reads like this:

"The area of jurisdiction for the Gram Sevak appears to be rather large and it is desirable that is reduced so that each person may not have to deal with more than a population of 3,000 or 600 families. This would mean multiplying their number. As the State Government will not be able to foot the bill, the Government of India should be persuaded to meet the extra cost."

Therefore, I do not think that they really meant that the Gram Sevak was a misfit. Otherwise they would not have recommended more Gram Sevaks.

SHRI V. K. DHAGE: Is it a fact that the Committee has stated in the report that the qualifications required of the B.D.On. should be of a certain category and that, therefore, they have asked for more of such offic

SHRI B., S. MURTHY: They have made many recommendations and one of them is about personality tests. This

is dependent upon certain factors and I do not know whether the committee which recruits these officers is also going into the question of personality tests.

SHRI V. K. DHAGE: Is it a fact that the Committee has recommended that the officers should have a certain amount of technical knowledge?

SHRI B. S. MURTHY: Of course, we are also insisting upon these officers having a certain amount of technical knowledge. We are giving them training in our orientation centres in addition to extension training.

SHRI V. K. DHAGE: What is the remark in the Report with regard to the impact of the community development on food production?

SHRI B. S. MURTHY: As I said earlier, we are still awaiting the reactions of the State Governments as also of the Consultative Committee of the State.

INCREASE OF WATER RATE IN DELHI

*617. SHRI NIRANJAN SINGH: Will the Minister of HEALTH be pleased to state:

(a) whether Government's attention has been drawn to a report which appeared in the "Hindustan Times" of December 8, 1959 regarding the proposal of the Delhi Municipal Corporation for enhancing the water rate; and

(b) whether the report is correct and if so, what is the proposed enhancement in the water rate?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Yes, Sir.

(b) An increase in meter measurement charges has been proposed at the rate of 25 nP per thousand gallons of water.

SHRI NIRANJAN SINGH: What is the reason for this enhancement, Sir?